

**C. A. T. Bench, JAIPUR**

Date of Order	Orders
2/8/93	<p>It is not known whether MP for condonation of delay has been accepted by the Hon'ble Vice Chairman.</p> <p>The review petition has been filed mainly on the ground that the Tribunal did not take into consideration the full facts and circumstances of the case while delivering the judgment in that the Tribunal did not consider the fact <del>or</del> that review of the orders of the appellate authority can only be made within six months. In fact, the application of Rule 29 of the CCS (CCA) Rules has been duly examined in the judgment dated 16.3.1993 which is sought to be reviewed in the present petition. It is <del>not</del> necessary for the Tribunal in hearing petitions purported to be filed under Article 226 to go into each and every minor details mentioned in the application. Hence, I find that there is no error apparent on the face of record and the applicant can certainly file an appeal in the Apex Court if he is aggrieved by the order of the Tribunal.</p> <p>The RA may, therefore, be rejected.</p> <p style="text-align: right;">(B. N. D. M. ) (B. N. Dhoundiyal ) Member (A)</p> <p>Hon'ble Vice Chairman, <u>Jodhpur (Jaipur)</u></p> <p><i>[Signature]</i></p> <p>City: Jodhpur app'd &amp; dep't No. 1 ariv'd 26/10/93 Date 21-3-93 <i>[Signature]</i></p>